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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

BA 1269/93.

Dt. of Order: 10-1-94.

K. Apurvachandra Reddy

Vs.

....Applicant

1. Station Director,
All India Radio, Hyderabad.
2. The Director General (Staff Welfare),
Akashwani Bhawan, Parliament Street,
New Delhi.
(R-2 is impleaded vide order of the
Tribunal dt. 16-12-93)

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Counsel for the Applicant : Shri K. Apurvachandra Reddy
(party-in-person)

Counsel for the Respondents : Shri N.R. Devraj, Sr. CGSC

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CORAM:

. MEMBER (S)

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....2.

P.J.

ORDER

(As per Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.))

This is an application filed under Section 19 of the Administrative Tribunals Act, to give a direction to the respondents to arrange for payment of admissible TA against the final claim submitted by the applicant.

2. The grievance of the applicant is that he had not been paid TA for the examination which he appeared on 1.11.92 at Guindy Engineering College, Madras for the post of Engineering Assistant. The applicant at present is working as Senior Technician. The post of Engineering Assistant is a promotional post from the post of Senior Technician. It is for the limited Departmental Competitive Examination for the said post of Engineering Assistant that the applicant had appeared for the examination held on 1.11.92 at Guindy Engineering College, Madras. To appear for the said examination, the applicant had to perform journey from Hyderabad to Madras. It is the grievance of the applicant that the Travelling Allowance for performing the said journey to appear for the said examination, had been denied to the applicant wrongfully by the respondents and so the present OA is filed by the applicant for the relief as already indicated above.

3. The applicant is present in person. We have heard the party-in-person and Mr.NR. Devaraj standing counsel for

To

1. The Station Director, All India Radio, Hyderabad.
2. The Director General (Staff Welfare)
Akashwani Bhawan, Parliament Street,
New Delhi.
3. One copy to Mr.K.Apurva Chandra Reddy, Party-in-person,
166/A, Ravindranagar, Habsiguda, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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respondents. During the course of the hearing

Mr. NR. Devaraj standing counsel for the respondents

filed a memorandum dt. 29.12.93 that had been issued

by the Station Director, All India Radio, Hyderabad,

which reads as under:-

The Director General, All India Radio,

has kindly informed that a decision has been taken to allow TA to candidates appearing in the limited Departmental Competitive Examinations for the post of Engineering Assistant. Hence the TA claim of Shri K. Apoorvachandra Reddy has been finalized accordingly. Shri K. Apoorvachandra Reddy, Senior Technician is required to collect the TA amount of Rs. 616/-.

4. So it is quite evident from the said memorandum filed before this Tribunal, that the applicant had to collect TA for which he is entitled. Nothing survives for adjudication in view of the said memorandum and this OA becomes infructuous and hence this OA is dismissed as infructuous with no order as to costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Dated : The 10th January 94
(Dictated in Open Court)

SPR

21/1/94
Deputy Registrar (S)

21/1/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 10-1-1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 1269/93 in

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

